

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1373/2024

IN THE MATTER OF:


News item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024"

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PRINCIPAL BENCH, NEW DELHI
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**STATUS REPORT ON BEHALF OF DISTRICT MAGISTRATE,
NORTH**

MOST RESPECTFULLY SHOWETH:

1. That the present Status Report is being filed on behalf of the Answering Respondent in compliance with the directions of this Hon'ble Tribunal with respect to monitoring and prevention of illegal sand mining in the Yamuna river stretch along the Delhi-Uttar Pradesh border, and for ensuring effective inter-State coordination between the district administration of Outer North Delhi District and neighboring districts of Uttar Pradesh.
2. That on 10.10.2025, Hon'ble NGT directed Chief Secretary GNCTD to nominate officers for the JISTF. Accordingly, in compliance of the above directions, the Joint Inter-State Task Force (JISTF) was formally constituted by the Worthy Chief Secretary by nominating officers from North District and North-East District for JISTF vide order dated 24.10.2025.
3. That thereafter, re-organisation of Districts in the GNCT of Delhi was made vide notification dated 25.12.2025. As such, there was change in all the districts, new districts were formed and with it change is sub-divisions.

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4. Now, the area of Pur Delhi & Jagatpur (Those area which are part of the subject matter) falls in the Burari, Sub Division, District North.
5. It is most humbly submitted that multiple enforcement drives and inspections have been conducted by Revenue Authorities and SDM staff in coordination with the Police official.
6. That during these operations, illegal sand mining activities were detected and immediately stopped & during patrolling, such of them being:
 - i. On 12.9.2025, a JCB was seized under Environment Act being used in mining at Khadar of Yamuna vide DD No.123A dated 12.9.2025.
 - ii. On 13.10.2025, a trolley loaded with sand under section 21 (4) Mining and Minerals (Regulation of Development) Act vide DD No. 97A dated 13.10.2025.
 - iii. On 01.11.2025, a trolley loaded with sand under section 21 (4) Mining and Minerals (Regulation of Development) Act vide DD No. 89A dated 1.11.2025.
 - iv. On 03.12.2025, twotrolley loaded with sand under section 21 (4) Mining and Minerals (Regulation of Development) Act vide DD No. 84A Dated 3.12.2025.
 - v. On 10.12.2025, a trolley loaded with sand under section 21 (4) Mining and Minerals (Regulation of Development) Act vide DD No. 62A dated 10.12.2025.
 - vi. On 18.12.2025, one pipe machine was seized under 5/15 Environment Act vide DD No.97A dated 18.12.2025.
 - vii. On 18.12.2025, one pipe machine was seized under 5/15 Environment Act vide DD No.98A dated 18.12.2025.

- viii. Another where FIR No. 041/2026 dated 16.01.2026 u/s 303(2)/3(5) BNS & 21(1) Mines and Minerals Act has been registered.
7. That on 14.01.2026 the SDM, Burari has passed an order seeking report from SHO Waizarabad and SHO PS Burari on the following: (Annexure A)
- i. Ensuring round-the-clock patrolling along Yamuna river banks.
 - ii. Police staff is actively participating in joint inspections (day & night).
 - iii. Immediate registration of cases, seizure of vehicles/equipment and legal action is being taken wherever violations are detected
8. That a letter was sent to the Asstt. Commissioner of Police, Sub-Division Burari, Delhi, seeking a detailed compliance report regarding allegations of illegal sand mining in Sub-Division Burari, North District, Delhi.
9. Thereafter, in response to the said communication Asstt. Commissioner of Police, Sub-Division Burari, Delhi sent a reply dated 04.05.2026 wherein it was stated that several beat staff and local intelligence sources are deputed and have been specifically tasked to identify organized gangs and masterminds involved in illegal sand mining and if any inputs so received are being verified discreetly and shared with the Task Force or with the senior officers,
10. That no organized/unorganized illegal sand mining activity is being allowed to operate unchecked in Sub-Division Burari jurisdiction and strict, sustained and coordinated enforcement action shall be continued.
11. That the Answering Respondent further submits that necessary coordination with all concerned authorities shall be maintained to ensure



effective monitoring and prevention of illegal sand mining in the area in question.

12. It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to take the present Status Report on record and pass such further orders as deemed fit and proper in the facts and circumstances of the case.



District Magistrate, North
Govt. of NCT of Delhi

SALONI RAI, IAS
District Magistrate (North)

Through



Jyoti Mendiratta
Counsel for the Govt. of NCT of Delhi



Government of National Capital Territory of Delhi
Office of the Sub Divisional Magistrate (Burari),
 Khasra No. 549, Near Barat Ghar, Old NDPL Office, Burari, Delhi-110084.
 (Email Id: sdmciviline@gmail.com)

No. SDM/CL/Min.21.4/2026/190-94

Dated: 14/01/2026

✓ SHO(Wazirabad) PS Wazirabad, Delhi	✓ SHO(Burari) PS Burari, Delhi
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Filing of FIR against illegal sand mining from Yamuna River and Deployment of Police Personnel for 24/7 for preventing the same.

In continuation of this office letter F. No. SDM/CL/Min.21.4/2025/7018-19 Dated: 08.12.2025, SDM/CL/Min.21.4/2026/156-60 dated 12.01.2026 and F. No. SDM/CL/Min.21.4/2026/161-64 dated 12.01.2026 it is to inform you that it has come to the notice of this office that illegal sand mining is taking place on the flood belt of Yamuna River, which violates the directions of Hon'ble NGT and various provisions under U/s 5/15 of Environmental Protection Act 1986 & 21(4) Mines & Minerals (Regulation and Development) Act, 1957 and other provisions under BNS/BNSS.

Therefore, you are hereby directed to take strict action and carry out regular inspections of vehicles within the jurisdiction of Sub Division Burari, Revenue Department, which transporting Yamuna sand and excavation machine which found near/toward the Yamuna bank. It has been instructed that any vehicle found operating without valid or satisfactory documentation shall be seized immediately and the driver/operator shall be taken under relevant section of BNS/BNSS. Further it is also directed to lodge FIRs against driver/operator of the seized excavation machines and tractor trolley etc. under relevant provisions of BNS/BNSS and copy of the same need to be sent immediately to this office.



(V S MALIK)
 DANICS
 SDM (Burari)

Copy to:

1. PS to DM(North), Shamnath Marg, Delhi
2. DCP(North), Old Police Lines, Delhi-110054
3. ACP(Burari), PS Timar Pur, Delhi
4. ACP(Timar Pur), PS Timar Pur, Delhi

Received
 15.01.2026
 AT 0315 PM